

recovery in terms of the provisions of Section 142 of the Customs Act, 1962 through detention and sale of any goods belonging to the concerned parties that may be in the custody of the customs authorities, or by requesting the Collectors in districts in which the concerned persons own property, to recover the amount as arrears of land revenue.

#### Requirement of sugar

\*409. SHRI U. R. KRISHNAN;

PROF. RAMLAL PARIKH;

SHRI KALRAJ MISHRA;

SHRI HARI SHANKAR  
BHABHRA;

Will the Minister of COMMERCE be pleased to state:

(a) what steps Government are taking to augment the present stock of sugar in the country to meet the requirements in the coming months;

(b) whether it is a fact that he is reported to have stated that there were enough sugar stocks in the country;

(c) what are the reasons for import of sugar if there are enough stocks of sugar in the country; and

(d) what steps Government have taken to, unearth the hoarded stocks of sugar?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI Z. R. ANSARI): (a) To meet the requirements of sugar for the remaining months of the present season as well as for the first two months of the next season i.e. October-November, 1980 the present stocks of sugar will be augmented by importing sugar which is expected to arrive in June-July, 1980. Further, the Government are also working out the details of a scheme to provide incentives for early crushing of sugarcane which is meant

†Previously Unstarred Question 180 transferred from the 11th June, 1980.

to augment stocks of sugar during the months of the October-November 1980 next.

(b) No, Sir.

(c) Sugar is being imported to meet (Interruptions) rising price trend caused by shortfall of production this year.

(d) During the past few months, the Central Government has addressed a number of communications to the State Governments impressing upon them the desirability of strict enforcement of the reduced stock-holding limits fixed for recognised dealers in February, 1980 and to intensify de-hoarding operations in their area. Other steps taken to unearth the hoarded stocks are—

(i) restriction on sale of sugar by one wholesaler to another where the transaction is not accompanied by physical delivery of stocks;

(ii) restriction on recognised dealers for turn-over of stocks within 10 days period; and

(iii) monitoring of information relating to sale and despatch of free sale sugar by making it obligatory for sugar mills to furnish particulars of weekly sales and despatches to the concerned State Government authorities.

#### Import of sugar

+410. SHRI JAGDISH PRASAD

MATHUR; SHRI KALRAJ

MISHRA;

SHRI HARI SHANKAR  
BHABHRA;

Will the Minister of COMMERCE be pleased to state:

(a) what is the quantum of sugar imported since January 1, 1980;

(b) what are the names of the agencies through whom various deals were struck; and

†Previously Unstarred Question 183 transferred from the 11th June, 1980.

(c) what was the amount paid as brokerage or service charges on that account?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI Z. R. ANSARI): (a) and (b) There has been no import of sugar since January '80 till date. A contract has been concluded with M/s. EDF Man (Sugar) Ltd., London, for import of 200,000 MT refined sugar. On the period June-August '80.

(c) No amount has been paid as brokerage or service charges.

#### Sugar Policy

†411. SHRI K. L. N. PRASAD:  
SHRI N. P. CHENGALRAYA  
NAIDU:

Will the Minister of COMMERCE be pleased to state;

(a) the quantum of sugar imported during January to May, 1980, month-wise;

(b) what is the quantity of sugar to be imported in June, 1980;

(c) if so, what are the reasons therefor;

(d) what steps Government are taking to bring the prices of sugar under control; and

(e) what is the total amount spent on importing sugar and from which countries it is imported during 1980 and what is Government's future policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI Z. R. ANSARI): (a) No import of sugar was made during this period.

(b) Contract has been concluded for import of 200,000 MT sugar. Arrivals are phased during June, July and August 1980, depending on shipment schedules.

†Previously Unstarred Question 190 transferred from the 11th June, 1980.

(c) and (d) The Government decided to import sugar to meet persisting scarcity in the domestic market and rising price trend, arising from shortfall in sugar production this year. Government have initiated steps to augment sugar production in order to stabilise price.

(e) The estimated expenditure of the present contract is about Rs. 120.34 crores on landed cost basis. In terms of the contract, imported sugar may be of any origin, except Israel and South Africa. Future imports will depend upon the indigenous crop and the sugar arrivals in the market in the coming season.

Proposal to provide employment to one adult member of every family

†412. SHRI K. L. N. PRASAD: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Prime Minister has recently assured the people that the Central Government are considering a proposal to provide employment to one adult member of every family;

(b) whether any scheme for the purpose has been formulated;

(c) if so, what are the details thereof;

(d) whether the State Governments have been consulted in this regard;

(e) by when the scheme is likely to be implemented; and

(f) how many persons under this scheme will be provided with job?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) to (f) The proposal is under consideration in the context of the formulation of the 1980—85 Plan

†Previously Unstarred Question 205 transferred from the 12th June, 1980.